

NOTE

Dated 12.12.2025

In view of the order dated 05.12.2025 passed in CWP-36247-2025, it is henceforth mandatory for any Bank or Financial Institution filing a case seeking execution of an order under Section 14 of the SARFAESI Act to give following note below the index;

Whether any Securitization Application or Appeal filed by the borrower(s)/ co-borrower(s), or any other stakeholder(s) relating to the loan transaction is pending before the Debts Recovery Tribunal or the Debts Recovery Appellate Tribunal: Yes/No

If yes, detail thereof: _____.

In case of non-compliance of the aforesaid direction, the objection to that effect will be raised by the DRR Section w.e.f. 15.12.2025.

BY ORDER OF HON'BLE THE CHIEF JUSTICE